

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Civil Appeal No(s). 1730/2018

MATHALA CHANDRAPATI RAO

Appellant(s)

VERSUS

MEMBER SECRETARY, ODISHA STATE POLLUTION CONTROL BOARD & ORS.
Respondent(s)

WITH

C.A. No. 1729/2018 (XVII)

Date : 31-07-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ashutosh Dubey, AOR
Ms. Lily Isabel Thomas, AOR

For Respondent(s)

Mr M Paikaray, Adv.
Mr. Tejaswi Kumar Pradhan, AOR
Mr Aniruddha Purushotham, Adv.
Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

Both matters

Respondent no.4 has filed counter affidavit.

Ld. Counsel for the appellant to take fresh steps to effect service on respondent no.6 within two weeks time. Ld. Counsel for the appellant has requested for dasti service. Dasti in addition is allowed. Service through District Judge is also permitted in terms of Order LIII Rule 3, Supreme Court Rules, 2013.

List again on 16.9.2019.

ANIL LAXMAN PANSARE
Registrar